

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 04**  
**(IB)-1930(ND)/2019**

**IN THE MATTER OF:**

Anil Kumar	....	Applicant/petitioner
v.		
Air Movement & Control	....	Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code**

**Order delivered on 17.06.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANAGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	Mr. Puneet Sukhija, CA
For the OC	Mr. Anurag Sharma, Adv.
For the IRP	Mr. Pankaj Narang, IRP & Mr. Rakesh bajaj, Adv

**ORDER**

**IA-2080/2020**

On the clarification sought by the applicant over the order dated 02.06.2020, it is hereby clarified that the application filed by the applicant for withdrawal of the company petition is hereby allowed by dismissing the company petition as withdrawn.

S-d

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

S-d

**(HEMANT KUMAR SARANAGI)**  
**MEMBER (TECHNICAL)**